

C.C.P.No.15/2014
In
O.A.No. 503/2011

09.07.2014.

App: Sri Surendran P, learned counsel for the applicant.

Resp: Sri S.P. Singh, learned counsel for the respondents.

The present C.C.P. is preferred by the applicant for non-compliance of the order dated 20.08.2013 passed in O.A.No.503/2011 whereby the Tribunal directed that:-

“ We have perused the documents available on the file and in view of the submissions made by both the counsel, we deem it just and proper to direct Respondent No.2 to get the Scrutiny Committee convened and the case of the applicant be got considered, by the Scrutiny Committee as per the scheme of Govt. of India Ministry of Communications and IT, Department of Posts, (Pay Commission Cell) as indicated above, within a period of three months from the date of receipt of the copy of this order. To that extent the O.A. is allowed. No order as to costs.”

The respondents have filed their compliance report and through compliance report the respondents have annexed copy of the order dated 29.04.2014, whereby the competent authority has ordered third Financial Upgradation (MACP III) in the grade pay of Rs.4600/- (PB II Rs.9300-34,800/-) w.e.f. 01.09.2008. Since the order of the Tribunal has already been complied with and the respondents have issued an order dated 29.04.2014 as such, noting remains to be adjudicated in the present C.C.P. Accordingly, the C.C.P. stands dismissed. Notices issued to the respondents' stands discharged.

J. Ch

(Ms. Jayati Chandra)
Member (A)

Amit/-

Navneet Kumar
(Navneet Kumar)
Member (J)

*On
Copy handed
to
S.P. Singh
on 9-7-14*